

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 3/2015, I.A. 4/2015, I.A. 5/2015 in Petition(s) for Special Leave to Appeal (C) No.2113/2011

(Arising out of impugned final judgment and order dated 27/09/2010 in CMWP No. 7335/1987 passed by the High Court of Judicature at Allahabad)

SMT JAI SHREE DEVI (D) AND ORS.

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(for substitution of deceased petitioner and c/delay in filing substitution appln. and deletion of the name of petitioner)

Date : 13/05/2015 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRAFULLA C. PANT
[IN CHAMBERS]

For Petitioner(s) Mr. Tabrez Malawat, Adv.
 Ms. Sharmila Upadhyay, Adv.

For Respondent(s) Mr. Manoj Kumar, Adv.
 Mr. Ardhendumauli Kumar Prasad, Adv.
 Ms. Shalini Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay in filing substitution application is condoned.

I.A. No.2-application for substitution is allowed.

I.A. No.5/2015 for deletion of the name of the petitioner No.2 is allowed.

The learned counsel for the petitioners prays for and is allowed four weeks' time to remove the defects as pointed out by the Registry and for filing the copy of Resolution for bringing on record the legal representatives of petitioner Nos.3 & 4.

(Rajni Mukhi)
Sr. P.A.

(Pardeep Kumar)
AR-cum-PS